



2026:AHC:7247-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 6674 of 2019

Abhishek Chandel @ Banti

.....Appellant(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Appellant(s)	:	Fakhruzzaman
Counsel for Respondent(s)	:	G.A.

Court No. - 44

HON'BLE J.J. MUNIR, J.

HON'BLE VINAI KUMAR DWIVEDI, J.

1. This appeal arises out of an order of the learned Special Judge, SC/ST Act, Jhansi rejecting the appellant's bail *vide* order dated 13.08.2019 in Case Crime No. 292 of 2017, under Sections 302 and 452 IPC and Section 3(2)(v) SC/ST Act, Police Station- Kotwali, District- Jhansi.
2. Subsequently, the appellant, Abhishek Chandel @ Banti has been convicted by the learned Special Judge *vide* judgement and order dated 14.12.2021 passed in Special Trial No. 375 of 2017, arising out of the aforesaid crime.
3. In this view of the matter, this appeal, arising out of bail matter, has become infructuous. It is, accordingly, **dismissed as infructuous.**

(Vinai Kumar Dwivedi,J.) (J.J. Munir,J.)

January 12, 2026

Prashant D.